### CENTRAL ADMINISTRATIVE TRIBUNAL JAMMU BENCH, JAMMU

Hearing through video conferencing

#### O.A. No. 62/1328/2021



This the 8<sup>th</sup> day of September, 2021

## HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J) HON'BLE MR. ANAND MATHUR, MEMBER (A)

Asif Iqbal Zargar, Age 58 years, S/o Ghulam Qadir Zargar, R/o Budshah Colony, Sanat Nagar, Srinagar Pin Code 190015 Email:iasifzargar@gmail.com

Advo	cate:- M	r.Z.A.Qure	shi)					A	pplicant
(114,10	771	1.2.11. \( \text{care} \)	5111)			Versus			
	Union	Territory	of	Jammu	&	Kashmir	through	Commissioner/S	ecretary
	Govern	ıment Publi	c W	orks (R&	B) I	Department	Civil Sec	retariat, Srinagar/.	Jammu
	Pin Co	de no.190 (	01.						
							••••	Respo	ndent.
(Adv	ocate: M	r. Sudesh N	lang	otra, DA	G)				

# ORDER [ORAL] Baltoch Sagar Jain, Mambar I

### (Delivered by Hon'ble Mr. Rakesh Sagar Jain, Member-J)

At the outset, learned counsel for the applicant submits that the applicant would be satisfied, if a direction is issued to the respondent to treat this O.A. as representation preferred by the applicant and take a decision on the same by passing a reasoned and speaking order within a limited time frame.

- 2. We have heard Mr.Z.A.Qureshi, learned counsel for the applicant and Mr. Sudesh Mangotra, learned Dy. A.G. for the respondents and perused the records.
- 3. Looking to the limited prayer made by the learned counsel for the applicant, we dispose of the O.A. with direction to the respondent to treat this O.A. as representation preferred by the applicant and take a decision on the same by passing a reasoned and

speaking order within a period of four weeks from the date of receipt of a certified copy of this order.

4. It is made clear that we have not entered into the merits of the case.



5. No order as to costs.

(ANAND MATHUR) MEMBER (A) (RAKESH SAGAR JAIN) MEMBER (J)

/kdr/